

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MATA ENERGY LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                         |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | <b>MATA ENERGY LIMITED</b>                                                                                                                              |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 11.02.2002                                                                                                                                              |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Companies Act, 1956/ ROC, Vijayawada (As available at MCA portal)                                                                                       |
| 4.                   | Corporate Identity No. of corporate debtor                                                                                            | U40109AP2002PLC038483                                                                                                                                   |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | 503, Topaz Building,<br>Panjagutta,<br>Hyderabad,<br>Telanagana-500082 <b>(As available at MCA portal)</b>                                              |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 04.03.2022 (Order copy uploaded on 09.03.2022)                                                                                                          |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 30.08.2022                                                                                                                                              |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Naga Bhushan Bhagawati<br>Reg. No: IBBI/PA-001/IP-P00032/2016-17/10085                                                                                  |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | Naga Bhushan Bhagawati<br>H.No. 1-1-380/38, Ashok Nagar Extension,<br>Hyderabad - 500020<br>E-mail: bnagabhushan@yahoo.com,                             |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Naga Bhushan Bhagawati<br>H.No. 1-1-380/38, Ashok Nagar Extension,<br>Hyderabad - 500020<br>E-mail: rp.mataenergy@gmail.com                             |
| 11.                  | Last date for submission of claims                                                                                                    | 23.03.2022                                                                                                                                              |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable                                                                                                                                          |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                          |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives<br>are available at:                                              | Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a><br><br>Physical Address: As given in Col. 10 above. |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **M/s. Mata Energy Limited** on **04.03.2022 (Order copy uploaded on 09.03.2022)**.

The creditors of **M/s. Mata Energy Limited** are hereby called upon to submit their claims with proof on or before **23.03.2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:



*Naga Bhushan Bhagawati*

Naga Bhushan Bhagawati  
Interim Resolution Professional  
M/s. Mata Energy Limited

Date: 10.03.2022  
Place: Hyderabad